

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA(LIQ.)/54/2024 In C.P. (IB)/227(MB)2022

IN THE MATTER OF

Srei Equipment Finance Limited ... Petitioner

Vs

Supreme Bungalows Private Limite ...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP/Applicant: Adv. Ashwini Chindarkar (VC)

For the Respondent: None present

ORDER

IA 54/2024 – Counsel for the applicant prays for a short adjournment.

Allowed as prayed for. Adjourned to **05.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/